

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.429

IA/4542/ND/2023, IA/1808/ND/2023,
IA/2005/ND/2023, IA/3851/ND/2023, IA
/2896/ND/2023, IA/3572/ND/2023
IA/6415/ND/2023, IA/6517/ND/2023,
IA/6496/ND/2023 IN IB/223/ND/2022

IN THE MATTER OF:

Kaushal Deshmukh& Others	...	Applicant
Versus		
Grand Reality Private Limited	...	Respondent

Under Section 7 of IBC, 2016.

Order delivered on 21.03.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	:	
For the Respondent	:	Adv. Piyush Singh Adv. Vivek Kumar in IA/2005/ND/2023
For the RP	:	Adv. Gautam Singhal, Adv. Rajat Chaudhary, Adv. Aastha Vishmoi for RP Mr. Rakesh Kumar Jindal, Adv. Karan Jain
For the PAX Homes	:	Adv. Dr. Swaroop George i/b Adv. Amir Arsiwala, Adv. Farzeen Dhaval, Adv. Iram Peerzada in IA 2896/ND/2023, IA 3571/ND/2023, IA 3851/ND/2023,IA1808/ND/2023

(HEARING THROUGH PHYSICAL AND VIDEO CONFERENCING)
ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned
to **19.04.2024**.

Sd/-
(Court Officer)